Title: Papers laid on the Table of the House by Ministers/members.

MADAM SPEAKER: Now, Papers to be laid.

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI VIRBHADRA SINGH): I beg to lay on the Table a copy of the Outcome Budget (Hindi and English versions) of the Ministry of Micro, Small and Medium Enterprises for the year 2011-2012.

(Placed in Library, See No. LT 4574/15/11)

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

(1) Memorandum of Understanding between the Scooters India Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2011-2012.

(Placed in Library, See No. LT 4575/15/11)

(2) Memorandum of Understanding between the Tyre Corporation of India Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2011-2012.

(Placed in Library, See No. LT 4576/15/11)

(3) Memorandum of Understanding between the Cement Corporation of India Limited and the Department of Heavy Industry, Ministry of Heavy Industries & Public Enterprises for the year 2011-2012.

(Placed in Library, See No. LT 4577/15/11)

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the Hindustan Insecticides Limited and the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers for the year 2011-2012.

(Placed in Library, See No. LT 4578/15/11)

(ii) Memorandum of Understanding between the Hindustan Organic Chemicals Limited and the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers for the year 2011-2012.

(Placed in Library, See No. LT 4579/15/11)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Statistical Commission, New Delhi, for the year 2009-2010.
- (ii) A copy of the Action Taken Report (Hindi and English versions) on the recommendations of the National Statistical Commission, New Delhi, for the year 2009-2010.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 4580/15/11)

- (4) A copy of the Collection of Statistics Rules, 2011 (Hindi and English versions) published in the Notification No. G.S.R. 387(E) in Gazette of India dated the 16<sup>th</sup> May, 2011 under sub-section (3) of Section 33 of the Collection of Statistics Act, 2008.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(Placed in Library, See No. LT 4581/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (SHRI ASHWANI KUMAR): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 2009-2010.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 2009-2010, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Council of Scientific and Industrial Research, New Delhi, for the year 2009-2010.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 4582/15/11)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Thiruvananthapuram, for the year 2009-2010, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Thiruvananthapuram, for the year 2009-2010.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 4583/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the Biecco Lawrie Limited and the Ministry of Petroleum and Natural Gas for the year 2011-2012.

(Placed in Library, See No. LT 4584/15/11)

(ii) Memorandum of Understanding between the Balmer Lawrie and Company Limited and the Ministry of Petroleum and Natural Gas for the year 2011-2012.

(Placed in Library, See No. LT 4585/15/11)

(2) A copy of the Petroleum and Natural Gas Regulatory Board (Access Code for City or Local Natural Gas Distribution Networks) Regulations, 2011 (Hindi and English versions) published in Notification No. F. No. S-Admn./II/8/2010 in Gazette of India dated the 29<sup>th</sup> March, 2011 under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006.

(Placed in Library, See No. LT 4586/15/11)

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Sections 63 and 64 of the Competition Act, 2002:-
- (i) The Competition Commission of India (Form and Time of Preparation of Annual Report) Amendment Rules, 2011

published in Notification No. G.S.R. 398(E) in Gazette of India dated the 24<sup>th</sup> May, 2011.

(Placed in Library, See No. LT 4587/15/11)

(ii) The Competition Appellate Tribunal (Salaries and Allowances and other terms and conditions of service of the Chairperson and other Members) Amendment Rules, 2011 published in Notification No. G.S.R. 397(E) in Gazette of India dated the 24<sup>th</sup> May, 2010.

(Placed in Library, See No. LT 4588/15/11)

(iii) The Competition Commission of India (Manner of Recovery of Monetary Penalty) Regulations, 2011 published in Notification No. R-40007/Reg-Recovery/Noti/04-CCI in Gazette of India dated the 19<sup>th</sup> February, 2011.

(Placed in Library, See No. LT 4589/15/11)

(iv) The Competition Commission of India (General) Amendment Regulations, 2011 published in Notification No. F. No. L-3(2)/Regln-Gen.(Amdt.)/2009-10/CCI in Gazette of India dated the 4<sup>th</sup> April, 2011.

(Placed in Library, See No. LT 4590/15/11)

(v) The Competition Commission of India (Procedure in regard to the transaction of business relating to combinations) Regulations, 2011 published in Notification No. F. No. 1-1/Combination Regulations/2011-12/CD/CCI in Gazette of India dated the 11<sup>th</sup> May, 2011.

(Placed in Library, See No. LT 4591/15/11)

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (iii) of (3) above.

(Placed in Library, See No. LT 4589/15/11)